

**HIGH COURT OF JAMMU AND KASHMIR**  
**AT JAMMU**  
(Through Video Conference)

EMG-WP(C) No. 24/2020,  
EMG-CM No. 49/2020 &  
EMG-CM No. 50/2020.

Mozim Ji alias Mozim Shah and another .....Petitioner (s)

Through :- Mr. Syed Nadeem Hamdani, Advocate  
(on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and .....Respondent(s)  
others

Through :- Mr. Raman Sharma, AAG for  
respondent Nos. 1 to 3  
(on Video Call from residence in Jammu)

**Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE**

**ORDER**

**EMG-CM No. 50/2020**

The instant application has been filed by the petitioners seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

**EMG-WP(C) No. 24/2020 & EMG-CM No. 49/2020**

Notice in the main petition as well as in connected application seeking interim relief.

Mr. Raman Sharma, learned AAG accepts notice on behalf of respondent Nos. 1 to 3. Objections in the main petition as also in connected application be filed by or before the next date of hearing.

Let a notice be issued to respondent No. 4. For that summons be prepared by the Registry of this Court for service of respondent No.4 and the scanned copy of the same be sent to Mr. Raman Sharma, learned AAG for its onward transmission to the respondent No. 3, i.e, SHO, Police Station, Kishtwar.

List again on 01.06.2020.

Registry to send a copy of this order to Mr. Raman Sharma, learned AAG through e-mail.

**(RAJNESH OSWAL)**  
**JUDGE**

Jammu  
15.05.2020  
(Muneesh)

